

ORISSA ACT 6 OF 2006

THE ORISSA FISCAL RESPONSIBILITY AND BUDGET
MANAGEMENT (AMENDMENT) ACT, 2006

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***THE ORISSA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT) ACT, 2006.**

[Received the assent of the Governor on the 16th May, 2006 first published in an extraordinary issue of the *Orissa Gazette*, dated the 20th May, 2006. (No. 669)]

AN ACT TO AMEND THE ORISSA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT ACT, 2005.

BE it enacted by the Legislature of the State of Orissa in the Fifty-seventh Year of the Republic of India as follows :—

Short title. **1.** This Act may be called the Orissa Fiscal Responsibility and Budget Management (Amendment) Act, 2006.

Amendment of section 5. **2.** In section 5 of the Orissa Fiscal Responsibility and Budget Management Act, 2005 (hereinafter referred to as the principal Act), in clause (a), after the words and figure "31st day of March, 2009" occurring at the end, the comma and words", the annual reduction of revenue deficit on the average being rupees two hundred and eighty-five crores" shall be inserted. Orissa Act 6 of 2005.

Amendment of section 6. **3.** In section 6 of the principal Act, after sub-section (13), the following sub-section shall be inserted, namely:—

"(14) Annual statement along with the Budget shall be brought out giving prospects of the State's economy and related fiscal strategy."

* For the Bill, see Orissa Gazette Extraordinary dated the 27th March, 2006 (No. 430).